

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

**CP(IB) No.665/7/HDB/2018
AND
IA(IBC) 56/2021 & Rst. A (IBC) 7/2024 in IA 425/2024 in IA 56/2021 in
CP(IB) No.665/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Mr. Umesh Purshottam Jethwani
(M/s. Meena Jewellers & Daimonds Pvt Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Rst A (IBC) 7/2024 in IA 425/2024 in IA 56/2021

Order pronounced, having taken into consideration the fact that amendment has been carried out and the delay is only in filing the neat copy, no prejudice will be caused to the respondents if this amendment copy is received. Moreover, opportunity to file additional pleading to the respondent also has been given while allowing the amendment. We also satisfied with the reasons for non-compliance of our earlier order which resulted in dismissal of IA No 425/2024 in IA 56/2021. Hence, **this Rst A (IBC) 7/2024 is allowed and IA 425/2024 is restored.**

IA 425/2024

For hearing, matter adjourned to 02.08.2024.

IA(IBC) 56/2021

As IA No 425/2024 is pending, **orders in this application is deferred till 02.08.2024.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**